

(i) G.S.R. 304 published in Gazette of India dated the 8th March, 1975 containing corrigendum to Notification No. G.S.R. 11 published in Gazette of India dated the 11th January, 1975.

(ii) G.S.R. 305 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 13 published in Gazette of India dated the 11th January, 1975.

(iii) G.S.R. 306 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 12 published in Gazette of India dated the 11th January, 1975.

(iv) G.S.R. 307 published in Gazette of India dated the 8th March, 1975, containing corrigendum to Notification No. G.S.R. 53 published in Gazette of India dated the 18th January, 1975.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1975, published in Notification No. G.S.R. 808 in Gazette of India dated the 8th March, 1975.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 309 in Gazette of India dated the 8th March, 1975.

(vii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 145(E), in Gazette of India dated the 13th March, 1975.

(viii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 146(E) in Gazette of India dated the 13th March, 1975. [Placed in Library. See No. LT-9227/75].

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(2) A copy of the Arms (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 1st March, 1975, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in library. See No. LT-9228/75].

MR. SPEAKER: Shri Pranab Kumar Mukherjee—he is not here.

Shri Ziaur Rahman Ansari.

AUDITED ACCOUNTS OF CENTRAL SILK BOARD, BOMBAY FOR 1972-73.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board, Bombay for the year 1972-73, under sub-section (4) of section 12 of the Central Silk Board Act, 1947. [Placed in Library. See No. LT-9230/75].

SHRI PRANAB KUMAR MUKHERJEE rose—

MR. SPEAKER: I called you but you were not here. Yes, you may lay your paper.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1975 issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in library. See No. LT-9229/75].

GUJARAT LOCAL FUND AUDIT RULES, 1974 AND A MEMORANDUM

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Dalbir Singh, I beg to lay on the Table: